

HIGH COURT OF MANIPUR
AT IMPHAL

N O T I F I C A T I O N
The 19th December, 2018

No. HCM/B-1/84-AC/Vol./XV/ : In pursuance of the Full Court's Resolution dated 13.12.2018 and in order to ensure smooth management and to avoid direct interaction of the State Administration with district judiciary, the High Court of Manipur is pleased to notify that all District Judges, i.e., Presiding Officers of each District and Special Courts shall submit the budget proposal to the High Court directly on or before **31st July** of every year. The Administrative/Accounts Section of the High Court will, thereafter, prepare a consolidated budget proposal for submitting it to the State Government under a separate head. The High Court, on receipt of the separate funds meant for District Courts, will allot the funds to District Courts based on the need and requirement so that the total funds allotted to District Judiciary is properly and effectively utilised.

By Order etc.

/_____
(A. GUNESHWAR SHARMA)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Memo No. HCM/B-1/84-AC/Vol./XV/ 26964-75

Dated the 19th Dec., 2018

Copy to :

1. All the District & Sessions Judges of Manipur.
2. The Registrar (Judicial)/(Admn.), High Court of Manipur.
3. All the Presiding Officers of all the Special Courts/Family Courts, Manipur.
4. The Judge, Special Court (ND&PS), Manipur.
5. The Member Secretary, Manipur State Legal Services Authority (MASLSA), Imphal.
6. The Deputy Registrar (Judl.)/(Accounts)/ (Admn.), High Court of Manipur.

7. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
8. The P.S. to Hon'ble Mr. Justice L.S. Jamir.
9. The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh.
10. The System Analyst, High Court of Manipur for uploading the same to the official website.
11. The Superintendent (Estt-II), High Court of Manipur.
12. Concerned filed.

A. Guneshwar Sharma

(A. GUNESHWAR SHARMA)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR
